

ITEM NO.12

COURT NO.7

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... of 2017
CRLMP No(s). 13684/2015

(Arising out of impugned final judgment and order dated
06-01-2015 in CRLAP No. 3517/2008 passed by the High Court of
Karnataka at Kalaburgi)

RACHAPPA & ANR.

Petitioner(s)

VERSUS

THE STATE OF KARNATAKA & ORS.

Respondent(s)

(With appln(s) for c/delay in filing/refiling SLP)

Date : 05-07-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s)

Mr. Pramod Kumar, Adv.
Ms. Manju Jetley, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circuالتed by learned
counsel for the petitioners, list after one week.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Indu Kumari Pokhriyal]
Branch Officer